

**GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA  
UNSTARRED QUESTION NO. 152  
TO BE ANSWERED ON 14.09.2020**

**Compliance of Norms/criterion by the Private/Deemed Universities/Institutions**

**152. SHRI RAHUL RAMESH SHEWALE**

Will the Minister of **EDUCATION** be pleased to state:

- (a) the norms/criterion laid down by the Government to rank the Private/Deemed Universities/Institutions in the country;
- (b) Whether the Government has inspected such Universities/Institutions to assess the compliance of the said norms/criterion by them across the country during the last three years and the current year;
- (c) If so, the details and outcome thereof, State/UT-wise and if not, the reasons therefor;
- (d) Whether the Government has received a number of proposals from various Institutions for granting them Deemed University status in the country;
- (e) If so, the details thereof, State/UT-wise along with the action taken thereon; and
- (f) the other steps taken by the Government for strict compliance of the said norms/criterion by the Private/Deemed Universities/Institutions across the country?

**ANSWER**

**MINISTER OF EDUCATION  
(SHRI RAMESH POKHRIYAL 'NISHANK')**

(a) : In order to rank Indian higher Educational Institutions including Private Universities & Deemed to be Universities, the India Rankings have been launched by this Ministry under the National Institutional Rankings Framework (NIRF). The norms/criteria used for ranking of the Universities/institutions include "Teaching, Learning and Resources", "Research and Professional Practices", "Graduation Outcomes", "Outreach and Inclusivity", and "Perception".

(b) &(c): The Universities/Institutions desirous of participating in the ranking exercise are required to supply the data in the given format on the NIRF portal, before the last date

specified to this purpose. The Universities/Institutions are also required to upload the submitted data on their own publicly visible website to maintain transparency.

(d) & (e) : At present, 06 applications have been received in the Ministry for granting of Deemed to be University status under Section 3 of the University Grants Commission (UGC) Act, 1956. The details of these application and action taken by the Ministry/UGC are at Annexure-I.

(f ) : UGC is taking all the necessary steps to ensure quality education in Private and Deemed to be Universities. On non-compliance of norms/criteria by the Private and Deemed to be Universities, UGC takes necessary action against the institutions as per the UGC (Establishment of and Maintenance of Standard in Private Universities) Regulations, 2003 and UGC (Institutions Deemed to be Universities) Regulations, 2019.

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**Annexure-I**

ANNEXURE REFERRED IN REPLY TO PART (d ) & (e ) OF LOK SABHA UNSTARRED QUESTION NO. 152 TO BE ANSWERED ON 14.09.2020 ASKED BY SHRI RAHUL RAMESH SHEWALE REGARDING COMPLIANCE OF NORMS/CRITERION BY THE PRIVATE/DEEMED UNIVERSITIES/INSTITUTIONS.

<b>Sl No.</b>	<b>Name of Institute</b>	<b>Name of State/UT</b>	<b>Present Status</b>
1.	Sir JJ University of Art, Architecture & Design	Maharashtra	The application is under consideration
2.	National Institution of Foundry and Forge Technology, Ranchi	Jharkhand	The application is under consideration
3.	National Institute of technical Teachers Training & Research (NITTR), Bhopal	Madhya Pradesh	The application is under consideration
4.	National Institute of technical Teachers Training & Research (NITTR), Chandigarh	Punjab	The application is under consideration
5.	National Institute of technical Teachers Training & Research (NITTR), Kolkata	West Bengal	The application is under consideration
6.	Morarji Desai National Institute of Yoga 68, Ashoka Road	New Delhi	The application is under consideration